Denial for opening of bank account

- 2201. SHRI TARUN VIJAY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that as reported in media recently there is rise in number of cases where members from a particular community were denied permission to open bank accounts by banks;
 - (b) if so, the details thereof;
- (c) whether such data is maintained in respect of majority community too and details of past three years, bank-wise, along with reasons for denying permission to open bank account and percentage of cases for each of them; and
 - (d) the remedial measures Ministry is taking for same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Reserve Bank of India (RBI) and Indian Banks' Association (IBA) has reported that they have no information in this regard. In terms of the Banking Ombudsman Scheme, 2006 "refusal to open deposit accounts without any valid reason for refusal" is one of the grounds for lodging complaint against bank with the Banking Ombudsman. The complaints received on the subject matter are dealt with by 15 offices of Banking Ombudsman across the country as per provisions of Banking Ombudsman Scheme, 2006. Community wise data of such complaints is not maintained and as such the same is not available with RBI.

Complaints against IRDA

2202. SHRI TARUN VIJAY: Will the Minister FINANCE be pleased to state:

- (a) whether the Minister is aware that there are complaints against Insurance Regulatory and Development Authority (IRDA) for failing in its duties towards development of insurance industry;
- (b) if so, whether Government has taken the complaints seriously or it is contemplating any action;
- (c) whether there are complaints by Insurance Brokers against the IRDA for delay in issuance of Broker licenses;
 - (d) if so, the action taken so far; and

(e) if not, whether Government would consider to take any action in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (e) The information is being collected and will be laid on the Table of the House.

RBI against proposed mandate of FSDC

2203. SHRI PRAKASH JAVADEKAR: Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India (RBI) is opposed to widening Financial Stability and Development Council's (FSDC) proposed mandate;
 - (b) if so, the details thereof and the reasons therefor; and
 - (c) what action Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) and (b) A discussion paper on the Financial Stability and Development Council (FSDC) was circulated by the Government among the financial sector regulators for their comments. The regulators, including the Reserve Bank of India (RBI), gave their comments on the proposal. Their comments were considered and it was decided to set up the Council.

(c) The FSDC would be set up without prejudice to the autonomy of the regulators. This Council would engage in macro prudential supervision of the economy, including the functioning of large financial conglomerates and address inter-regulatory coordination issues. It will also focus on financial literacy and financial inclusion. The Council shall also look into issues relating to financial development. The Council would have one Sub-Committee which would be headed by Governor, RBI. The Secretariat of the said Council would be in the Department of Economic Affairs, Ministry of Finance.

Functioning of SHGs in country

2204. MS. MABEL REBELLO: Will the Minister of FINANCE be pleased to state:

- (a) the number of SHGs formed in the country, State-wise;
- (b) the total deposits with them, State-wise;